

*[Translation]***Development of Uttarakhand**

6008. SHRI DEVI BUX SINGH :
SHRI SOHANVEER SINGH :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the head-wise amount of grants released by the Union Government for the Development of the Uttaranchal region of Uttar Pradesh during the Eighth Five Year Plan;

(b) whether the Government have received certificate to the effect of utilisation of the said amount;

(c) if so, the details thereof;

(d) whether any amount has been allocated separately for the development of Uttarakhand during the Ninth Five Year Plan;

(e) if so, the details thereof;

(f) whether this amount will be sufficient for the development of Uttarakhand; and

(g) if not, the efforts being made to allocate more funds?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The amount of Special Central Assistance (out of which 90% is grant) released by the Union Government for the development of the Uttarakhand region of Uttar Pradesh during the five years of the Eighth Five Year Plans were Rs. 182.01 crores, 197.06 crores, Rs. 197.06 crores, Rs. 225.00 crores and Rs. 225.00 crores respectively.

(b) and (c) The confirmation regarding utilisation of the aforesaid amount have been received from the State Government.

(d) and (e) For 1997-98 the first year of the Ninth Five Year Plan, Special Central Assistance of Rs. 225.00 crores has been allocated by the Planning Commission.

(f) and (g) Besides the aforesaid Special Central Assistance, funds are also provided by the State Government for the development of the Uttarakhand.

*[English]***Shortage of Sugarcane in U.P.**

6009. SHRI RAM SAGAR :
SHRI JANG BAHADUR SINGH PATEL :
SHRI CHANDRA BHUSHAN SINGH :

Will the Minister of FOOD be pleased to state :

(a) whether the farmers of Uttar Pradesh are selling their sugarcane to khandsari units and sugar mills in Haryana on cash rather than selling their produce to the sugarmills in Uttar Pradesh on credit;

(b) if so, whether there is likely to be a shortfall in the sugar production in the ensuing season;

(c) if so, the details thereof; and

(d) the steps proposed to be taken by the Government to meet the situation?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) to (d) As per the available information, the production of sugar in Uttar Pradesh during the current 1996-97 season (October-September) upto 7th April, 1997 has been 32.78 lakh tonnes as against 32.64 lakh tonnes on the corresponding date during the last season. As such the production of sugar in Uttar Pradesh has not been affected.

12.01 hrs.

PAPERS LAID ON THE TABLE*[English]***Rehabilitation Council of India Regulations, 1997**

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, I beg to lay on the Table :

A copy of the Rehabilitation Council of India Regulations, 1997 (Hindi and English versions) published in Notification No. F.No. 5-62/93-RCI in Gazette of India dated the 31st March, 1997. under section 30 of the Rehabilitation Council of India Act, 1992

[Placed in Library. See No. LT 1981/97]

Notifications under National Co-operative Development Corporation (Amendment) Rules, 1997, Annual Report of the FCI, New Delhi for the year 1995-96 etc.

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): Sir, I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22

of the National Cooperative Development Corporation Act, 1962 :

- (i) The National Cooperative Development Corporation (Amendment) Rules, 1996 published in Notification No. G.S.R. 485 in Gazette of India dated the 9th November 1996 together with a corrigendum thereto published in Notification No. G.S.R. 109 dated the 22nd February, 1997
- (ii) The National Cooperative Development Corporation (Amendment) Rules, 1997 published in Notification No. G.S.R. 238(E) in Gezette of India dated the 30th April, 1997.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (1) above.

[Placed in Library. See No. LT 1982/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1995-96, alongwith Audited Accounts under sub-section. (2) of section 35 of the Food Corporation Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Coporation of India, New Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 1983/97]

- (5) (i) a copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards for the year 1995-96.
- (6) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (5) above

[Placed in Library. See No. LT. 1984/97]

- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Ministry of Food for the year 1997-98.

[Placed in Library. See No. LT. 1985/97]

- (8) A copy of the Standards of Weights and Measures (Packaged Commodities) (Third Amendment) Rules. 1997 (Hindi and English versions) published in Notification No. G.S.R. 203(E) in Gazette of India dated the 9th April, 1997, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

[Placed in Library. See No. LT. 1986/97]

Notification No. SO 305 (E) Published in the Gazette of India Dt. 7.4.1997 and Notification No. 243 (E) Published in the Gazette of India Dt. 26.3.97

THE MINISTER OF ENVIRONMENT AND FORESTS
(PROF. SAIFUDDIN SOZ) : Sir, I beg to lay on the Table :

- (1) A copy of the Notification No. S.O. 305(E) (Hindi and English versions) published in Gazette of India dated the 7th April, 1997 making certain amendments in the Notification No. S.O. 728(E) dated the 21 st July, 1987 so as to recognise the laboratories mentioned in the notification to be the Government Analysts, issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT. 1987/97]

- (2) A copy of the Notification No. S.O. 243(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1997 prohibiting the handling of azodyes and processing incidental thereto in the course of which these substances are formed or carried on throughout India, issued under section 6 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT. 1988/97]

[Translation]

Review by the Government of the working of the Goa Meat Complex Ltd. Panaji and Annual report of the Goa Meat Complex, Panaji for the year 1995-96 alongwith audited accounts and comments of the C&AG thereon

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANS PRASAD SINGH) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) Review by the Government of the working of the Goa Meat Complex Limited, Panaji, for the year 1995-96.